

LAW-Powr/15/2022-10-Law, Justice and Parliamentary Affairs

I/345538/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 14th of February, 2024

S.O. 98 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Doda as shown against each:-

S No.	Name of the officer (Mr/Ms.)	Designation/Jurisdiction
1.	Kamal Preet	Tehsildar, Bhaderwah.
2.	Satish Rana Jr. JKAS	Tehsildar, Thathri.
3.	Suman Ji Sharma	Tehsildar, Kahara.
4.	Subuh Ahmed Shad, Jr. JKAS	Tehsildar, Doda
5.	Muneeb Umar, Jr. JKAS	Tehsildar, Bhalessa (Gandoh).
6.	Dhruv Gupta Jr. JKAS	Tehsildar, Assar.
7.	Pawan Kumar Khullar	Tehsildar Gundana.
8.	Ravi Shankar, Jr. JKAS	Tehsildar Marmat
9.	Majid Jahangir	Tehsildar, Mohalla.
10.	Aditya Kerni	Naib Tehsildar (PA To Deputy Commissioner, Doda).

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Department of Law, Justice & PA

No. Law/Powr/15/2022-10

Dated: -14-02-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department.
- 4) District Magistrate, Doda. This is with reference to letter No. 4193-94/DM/ Doda dated 05-02-2024.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A